

AMENDED TECHNOLOGY UPGRADATION FUND SCHEME

2449. SHRI BHARTRUHARI MAHTAB:

Will the Minister of TEXTILES वस्त्र मंत्री

be pleased to state:

- (a) whether the Government has implemented Amended Technology Upgradation Fund Scheme (A-TUFS) in the country;
- (b) if so, the details thereof indicating the difference between the TUFS and ATUFS;
- (c) the extent to which the Government has achieved the objectives of implementing the ATUFS in the country;
- (d) the details of the funds provided by the Government under the said schemes during each of the last three years and the current year, State/UT-wise;
- (e) the number of complaints received by the Government pertaining to irregularities in implementation of the TUFS and ATUFS across the country during the said period, State/UT-wise along with the present status of such complaints; and
- (f) the other steps taken/being taken by the Government to improve monitoring mechanism of the said schemes to ensure their successful implementation in the country?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)

MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a): Yes, Madam. The Ministry of Textiles is implementing 'Amended Technology Upgradation Fund Scheme (ATUFS)' with effect from 13.01.2016 for a period of seven years.

(b): Under ATUFS, there is a provision of one time capital subsidy for eligible benchmarked machinery at the rate of 15% for garmenting and technical textiles segments with a cap of Rs. 30 crore and at the rate of 10% for weaving, processing, jute, silk and handloom segments with a cap of Rs. 20 crore. A outlay of Rs. 17,822 crore has been approved for seven years to meet the committed liabilities of Rs. 12,671 crore and Rs. 5151 crore for new cases under ATUFS. While ATUFS covers Capital Investment Subsidy (CIS) whereas earlier schemes of TUFS had provisions both for interest reimbursement as well as Capital Subsidy. Further ATUFS is targeted towards focused segments like garmenting, made-up with additional 10% subsidy. The segments which have achieved desired level of modernisation i.e. spinning etc. have been excluded under the ATUFS.

(c): So far 2036 UIDs have been issued under ATUFS with expected employment generation of 45659 against investments reported of Rs. 5225.86 crore.

(d): TUFS is a Central Sector Scheme being implemented on pan India basis. However, under the Scheme subsidy is given to the units/entities through nodal financial institutions and not through the state govt. The details of the fund provided under TUFS during the last three years and current year are given below:-

(Rs. in crore)

Funds under TUFS	2013-14		2014-15		2015-16		2016-17	
	BE	RE	BE	RE	BE	RE	BE	RE
	2400.00	1956.16	2300.00	1946.02	1520.79	1434.78	1480.00	2621.98

(e): The beneficiaries have registered grievances/complaints pertaining to TUFS in the Public Grievance Portal/i-TUFS application and also through other channels. Efforts have been made to redress those grievances according to the provisions available under the scheme. However State/UT wise database of complaints are not maintained.

(f): A web based claim monitoring and tracking mechanism, "i-TUFS" has been developed for providing complete visibility to all stakeholders for smooth and transparent implementation of the scheme.